

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Surfactants India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the

Ms. Anju B. Gupta, Adv. for RP

For the respondent

Mr. Shubham Saket, Adv. for CD

ORDER

CA-2673(PB)/2019:-

Notice of the application.

On behalf of Mr. Ashok Mahendru, the ex.-director/promoter, notice has been accepted by Mr. Shubham Saket, Advocate. A copy of the application shall be furnished to him during the course of the day.

Reply be filed within a week with a copy in advance to the counsel for the RP.

List for arguments on 09.12.2019.

CA-2684(PB)/2019:-

Third progress report filed by RP along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.

— sd —

(M.M.KUMAR)
PRESIDENT

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)